CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 223 OF 2006

Friday, this the 7th day of April, 2006.

CORAM:

'n

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

B.Abdul Shukoor Assistant Director (Economic Census) Department of Planning and Satatistics Kavaratti

Applicant

(By Advocate Mr.A.V.M.Salahuddeen)

Versus

- Union of India represented by its Secretary to the Govt. of India Ministry of Home Affairs, New Delhi
- 2. The Administrator UT of Lakshadweep, Kavaratti:

Respondents

[By Advocate Mr.Thomas Mathew Nellimoottil (R-1) Mr.Shafik M.A (R-2)

The application having been heard on 07.04.2006 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The matter before us in OA was directing the respondents to dispose of the representation, if such a representation was received. No time limit was prescribed in that order. The applicant has made Annexure A-2 representation through proper channel on 30.09.2005, which has not been disposed of till date. We direct the respondents to dispose of the representation within a period of three months from the date of receipt of a copy of this order.

2. The OA is disposed of as above. No order as to costs. Dated, the 7th April, 2006.

GEORGE PARACKEN
JUDICIAL MEMBER

N.RAMAKRISHNAN ADMINISTRATIVE MEMBER

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